

| Annexure – 8                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                               |                           |                       |                          |                                                                                                       |                                     |                             |                        |                          |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                   |
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| Name of the corporate debtor: <b>Evoq Remedies Limited</b> ; Date of commencement of CIRP: <b>09.06.2026</b> ; List of creditors verified as on: <b>30.06.2026</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                               |                           |                       |                          |                                                                                                       |                                     |                             |                        |                          |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                   |
| List of operational creditors (Other than Workmen and Employees and Government Dues)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                               |                           |                       |                          |                                                                                                       |                                     |                             |                        |                          |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                   |
| (Amount in ₹)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                               |                           |                       |                          |                                                                                                       |                                     |                             |                        |                          |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                   |
| Sr. No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Name of creditor                              | Details of claim received |                       | Amount of claim admitted | Details of claim admitted                                                                             |                                     |                             |                        |                          | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any                                                                                                                                                                                                                                                                                                   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                               | Date of receipt           | Amount claimed        |                          | Nature of claim                                                                                       | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                   |
| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HARBHOLE AGROTECH (Proprietor: KRUSHNA KURUM) | 23.06.2026                | 1,95,00,000.00        | 19500000                 | Advance paid for supply of goods — Operational Creditor (Section 9 Applicant)                         | -                                   | -                           | No                     | 72.53%                   | -                          | -                                              | -                            | -                                  | Admitted in full. debt and default covered by the admission order of the Hon'ble NCLT dt. 09.06.2026 in CP(IB) No. 149 of 2026.                                                                                                                                                                                   |
| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | OMVED OIL INDUSTRIES                          | 23.06.2026                | 40,46,292.00          | 4046292                  | Trade dues / advances for goods — filed in Form C as Financial Creditor; admitted as Operational Debt | -                                   | -                           | Declaration sought     | 15.05%                   | -                          | -                                              | -                            | -                                  | Claim of Rs. 40,46,292 (principal Rs. 39,13,138 + interest Rs. 1,33,154 @ 18% p.a. up to ICD) admitted in full in quantum but categorised as OPERATIONAL DEBT u/s 5(21) IBC. Liberty granted to seek adjudication on classification before the Hon'ble NCLT; admission subject to orders of the AA and Reg 14(2). |
| 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | BSE LIMITED                                   | 22.06.2026                | 76,700.00             | 76700                    | Annual Listing Fees FY 2026-27 and fine under Reg 31(1) of SEBI (LODR) Regulations, 2015              | -                                   | -                           | No                     | 0.29%                    | -                          | -                                              | -                            | -                                  | Admitted in full (ALF Rs. 29,500 + fine Rs. 47,200 incl. GST); levy and default period entirely pre-ICD. Clarification sought on Rs. 5,000 (SPF) appearing in Bill Summary but not claimed; confirmation sought that no post-ICD fines will be pressed.                                                           |
| <b>Total</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                               |                           | <b>2,36,22,992.00</b> | <b>2,36,22,992.00</b>    |                                                                                                       | -                                   | -                           |                        | 87.86%                   | -                          | -                                              | -                            | -                                  |                                                                                                                                                                                                                                                                                                                   |
| Note: Regulation 16-E of the CIRP Regulations (inserted by the IBBJ (CIRP) (Fourth Amendment) Regulations, 2026, w.e.f. 08.06.2026 — assistance to committee where creditors other than scheduled banks or public financial institutions hold more than 66% of voting share) has been considered: the Committee is constituted entirely of operational creditors under Section 21(8) r/w Regulation 16, and all unrelated operational creditors are already members of the Committee; the requirement of inviting the five largest unrelated operational creditors accordingly stands subsumed in the constitution itself. |                                               |                           |                       |                          |                                                                                                       |                                     |                             |                        |                          |                            |                                                |                              |                                    |                                                                                                                                                                                                                                                                                                                   |